

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 45 OF 2016 &  
IA NO. 117 OF 2016**

**Dated: 11<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**GRIDCO Ltd.**

**...Appellant(s)**

**Versus**

**GMR Karmalanga Energy Ltd. & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta  
Mr. Abhishek Upadhyay  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Amit Kapur  
Mr. Vishrov Mukherjee for R.1

**ORDER**

Admit. Mr. Amit Kapur, learned counsel takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 29.04.2016. Dasti in addition is permitted.

List the matter on **29.04.2016**. Tag to Appeal No. 35 of 2016. In the meantime, learned counsel for the respondents may file reply on or before 08.04.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 25.04.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**